

HIGH COURT OF TRIPURA
AGARTALA

ORDER

Dated, Agartala, the 23rd March, 2020

Looking to the serious threat of Corona virus, in order to decongest the court premises across the State and to provide maximum distancing, the High Court has taken the following decisions for functioning of the High Court and the District Courts including the Family Courts within the State during the period from **24th March, 2020 up to 5th April, 2020:**

For the High Court :

- (i) Only one Single Judge Bench would be functioning every day which will take up all urgent cases of Single Bench as well as Division Bench. The court shall function from 10.30 am to 1.00 pm.
- (ii) The Registry of the High Court shall function up to 3 O'clock.
- (iii) Correspondingly, the time for fresh filing would also be reduced to 3 O'clock.
- (iv) The Registry shall function with the reduced strength of the staff members. The Registrar General shall ensure actual presence of minimum required staff members. At his discretion the members of the Registry would be called on rotational basis. Those who are not called for duty to the High Court, shall nevertheless be available at home on call, may continue working from home to the extent possible as assigned to them and shall not leave the Headquarters without the permission of the Competent Authority.

For the District Courts :

- (i) In each District on rotational basis only one Judge of each cadre i.e. District Judge, Civil Judge (Sr. Divn.) and Judicial Magistrate shall function every day. The District Judge shall ensure rotation of

Judges within his District for such purpose. The court duty hours shall, however, remain unchanged.

- (ii) For the staff of the District Courts, the District Judge would call only one-third of the existing staff on rotational basis considering the week from Monday to Saturday. As in the case of High Court staff, those who are not called to report for duty shall nevertheless remain at home on call and shall not leave the Headquarters without the permission of the competent authority.

By order,

Sd/-

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)-HC/2020/ 6755-72

23rd March, 2020

Copy to:

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Secretary, High Court Bar Association, Agartala;
07. The Secretary, Tripura Bar Association, Agartala;
08. The Chairman, Bar Council of Tripura, Agartala;
09. The Assistant Solicitor General of India, Govt. of India, Agartala;
10. The Public Prosecutor, High Court of Tripura, Agartala;
11. The Govt. Advocate, High Court of Tripura, Agartala;
12. The District & Sessions Judge, Dhalai Judicial District, Ambassa/South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura for information and necessary action;

13. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action;
14. The Registrar (Vigilance), High Court of Tripura, Agartala;
15. The Registrar (Judicial), High Court of Tripura, Agartala;
16. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
17. The Joint Registrar, High Court of Tripura, Agartala;
18. The Deputy Registrar(s), High Court of Tripura, Agartala;
19. The Chief Librarian, High Court of Tripura, Agartala;
20. The Assistant Registrar(s), High Court of Tripura, Agartala;
21. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
22. All the Superintendents, High Court of Tripura, Agartala;
23. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
24. The Court Master(s), High Court of Tripura, Agartala;
25. The Bench Clerk(s), High Court of Tripura, Agartala;
26. Notice Board of the Court-house; and
27. Order File.

D. A. 23/3/20
Registrar General